

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 105  
IB-88/ND/2020

**IN THE MATTER OF:**

**M/s. Adonis Electronics Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Saka Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 03.01.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the Operational-creditor. Counsel for the Operational-creditor is directed to file a short affidavit in compliance to Section 9 (3) (c) of the Code. Serve notice on the corporate-debtor within ten days. Matter is adjourned to 15.01.2020.

**- S d -**

**(V.K. Subburaj)  
Member (T)**

**- S d -**

**(P.S.N. Prasad)  
Member (J)**